

IN THE SUPREME COURT OF INDIA
 CIVIL APPELLATE JURISDICTION
 CIVIL APPEAL NO.1138 OF 2010
 (@ SLP(C)No.6298/2008)

INDERJIT SINGH ... APPELLANT(S)

VERSUS

STATE OF PUNJAB TR.COLLECTOR & ANR. ... RESPONDENT(S)

O R D E R

Leave granted. Delay condoned.

The appellant was an Ahlmad in the Court of Civil Judge (Junior Division), at Barnala in Punjab. On 14.06.1996 at about 7.30 p.m., when some of the Judicial Officers made a surprise inspection of the Court premises, they found the appellant, one Chowkidar and a constable at the premises. They found that these persons were drinking alcohol within the court premises. The matter was reported to the District Judge and thereafter an inquiry was conducted and the appellant was found guilty and his services were terminated. The appellant challenged the same by way of Writ Petition before the High Court and the same was dismissed. Aggrieved by the same, he is before this Court by way of this appeal.

Heard learned amicus curiae and learned counsel for the State.

It is pointed out by learned counsel for the appellant that one of the persons, who was on duty at that time along with the appellant herein, though found guilty in the inquiry, has filed an appeal before this Court and this Court allowed his appeal

2

and he was ordered to be re-instated in service vide order dated 4th February 2002 in Civil Appeal No.943 of 2002. The present appellant was not on duty on that day but he was found at the court premises. Though we deprecate the conduct shown by the appellant, but having regard to the fact that he has to maintain his family and also for the reason that his colleague was reinstated in service, we direct that the appellant be reinstated in service. We make it

clear that he is not entitled to any back-wages or any other service benefits. He is directed to be reinstated within a period of one month from this date and his previous service may be reckoned only for the purpose of pension.

The appeal is disposed of accordingly. No costs.

.....CJI
(K.G. BALAKRISHNAN)

.....J.
(V.S.SIRPURKAR)

.....J.
(DEEPAK VERMA)

NEW DELHI;
29TH JANUARY, 2010

3

ITEM NO.204

COURT NO.1

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).6298/2008

(From the judgement and order dated 08/12/2000 in RA No. 245/2002 & CWP No. 16925/2000 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

INDERJIT SINGH

Petitioner(s)

VERSUS

STATE OF PUNJAB TR.COLLECTOR & ANR.
(With appln(s) for c/delay in filing SLP)
(for final disposal)

Respondent(s)

Date: 29/01/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE V.S.SIRPURKAR
HON'BLE MR. JUSTICE DEEPAK VERMA

Mr.Gaurav Sharma, Adv.(A.C.)

For Petitioner(s) Petitioner-In-Person.

For Respondent(s) Mr.Abhinav Mukerji, Adv.
for Mr. Ajay Pal,Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted. Delay condoned.

Heard learned amicus curiae and learned counsel for
the State.

Appeal disposed of, in terms of the signed order.

(G.V.Ramana)
Court Master

(Veera Verma)
Court Master

(signed order is placed on the file)